

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No.LOK/INQ/14-A/491/2011/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001

Date: **12/02/2020**

**RECOMMENDATION**

Sub:- Departmental inquiry against;  
Sri N. Gajendra, Assessor, Office of the Assistant  
Revenue Officer (Pulikeshinagara) Sub Range office,  
Bruhath Bengaluru Mahanagara Palike, Bengaluru –  
then working in the office of the Assistant Revenue  
Officer (Govindarajanagar) Sub Range, Bruhat  
Bengaluru Mahanagara Palike, Bengaluru – Reg.

- Ref:- 1) Order No.ಬಿ12(1)ಪಿಆರ್/70/09-10 dated 26/11/2011  
of the Commissioner, Bruhat Bengaluru  
Mahanagara Palike, Bengaluru .
- 2) Nomination order No.LOK/INQ/14-A/491/2011,  
Bengaluru dated 26/12/2011 of Upalokayukta-1,  
State of Karnataka, Bengaluru
- 3) Inquiry Report dated 10/2/2020 of Additional  
Registrar of Enquiries-7, Karnataka Lokayukta,  
Bengaluru.

The Commissioner, Bruhat Bengaluru Mahanagara Palike,  
Bengaluru order dated 26/11/2011 initiated the disciplinary  
proceedings against Sri N. Gajendra, Assessor, Office of the  
Assistant Revenue Officer, (Pulikeshinagar) Sub Range office,  
Bruhath Bengaluru Mahanagara Palike, then working in the office  
of the Assistant Revenue Officer, (Govindarajanagar) Sub Range  
officer, Bengaluru (hereinafter referred to as Delinquent  
Government Official, for short as DGO) and entrusted the  
Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/  
491/2011 Bengaluru dated 22/11/2013 nominated Additional  
Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the  
Inquiry Officer to frame charges and to conduct Departmental

Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014, dated 14/3/2014, the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO. Again, by order No.UPLOK-1/DE/2017, Bengaluru dated 6/7/2017, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct Departmental inquiry against DGO.

3. The DGO Sri N. Gajendra, Assessor, Office of the Assistant Revenue Officer, (Pulikeshinagar) Sub Range office, Bruhath Bengaluru Mahanagara Palike, then working in the office of the Assistant Revenue Officer, (Govindarajanagar) Sub Range officer, Bengaluru was tried for the following charge:-

“That you DGO Sri N. Gajendra, while working as the Assessor in the office of the Assistant Revenue Officer, Govindarajanagara Sub Range office, BBMP, Bengaluru demanded a bribe of Rs.35,000/- and accepted on 30/7/2009 from the Complainant through mediator Sri Srinivas S/o.Subbegowda R/o. No. 629, 8<sup>th</sup> Cross, Maruthi Nilaya, Bhuvaneshwari Nagara, T-Dasarahalli, Peenya, Bangalore 57 for amalgamation (clubbing) of Khathas in respect of the properties bearing Nos. 33 and 34 situated at Pete Chennappa Estate, Kamakshipalya, Magadi Road, Bangalore Ward (36), Govindarajanagara that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri N. Gajendra, Assessor, Office of the Assistant Revenue Officer, (Pulikeshinagar) Sub Range office, Bruhath Bengaluru Mahanagara Palike, then working in the office of the Assistant Revenue Officer, (Govindarajanagar) Sub Range officer, Bengaluru.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he has retired from service on 31/3/2016 (during the pendency of inquiry).

7. Having regard to the nature of charge (demand and acceptance of bribe proved against DGO Sri N. Gajendra, it is hereby recommended to the Government for imposing penalty of permanently withholding 50% of pension payable to DGO Sri N. Gajendra, Assessor, Office of the Assistant Revenue Officer, (Pulikeshinagar) Sub Range office, Bruhath Bengaluru Mahanagara Palike, then working in the office of the Assistant Revenue Officer, (Govindarajanagar) Sub Range officer, Bengaluru.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)

Upalokayukta-1,  
State of Karnataka,  
Bengaluru

12/2

